

ITEM NO.802
(Mentioning)

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).14489/2021

(Arising out of impugned final judgment and order dated 27-08-2021 in SAD No. 246/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ANJALI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

WITH

SLP(C) No. 15581/2021 (XI)
(FOR ADMISSION and I.R. and IA No.118769/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.118770/2021-EXEMPTION FROM FILING O.T. and IA No.118766/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 10-04-2024 These petitions were mentioned today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Kausar Raza Faridi, AOR (Mentioned by)
Mr. Om Tatsat, Adv.

Ms. Astha Sharma, AOR

For Respondent(s)

Mr. Pradeep Misra, AOR

UPON being mentioned, the Court made the following

O R D E R

On being mentioned by the counsel for the petitioners, the matter be not deleted from the tentatively shown date i.e., 15.05.2024.

(DEEPAK JOSHI)
Asst. Registrar-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR